

(d) the steps taken or proposed to be taken to relieve the burden on SAIL?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS) : (a), (b) and (d) The Industrial Development Bank of India (IDBI) have, in their report, *inter-alia*, concluded that Steel Authority of India Limited (SAIL) should consider business solutions as a long-term strategy for improving operations and enhancing returns by steps such as rationalisation/divestment of idle or non-core assets, divestment of unrelated/non-core operations and of loss making units etc.

Based on IDBI's recommendations on financial restructuring, SAIL has approached the Government for its financial restructuring which primarily envisages relief from the Steel Development Fund (SDF) loan/Government of India loan towards writing down of fixed assets to the extent of interest capitalized, writing-off of loans and advances given by SAIL to IISCO, etc. The proposal is under consideration of the Government.

(c) The contribution by the main steel producers towards Steel Development Fund has been discontinued with effect from 21st April, 1994.

Commercialisation of Rubberised Bitumen

1522. SHRI P.C. THOMAS : Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to make rubberised bitumen commercially;

(b) if so, the details thereof;

(c) the extent to which it is likely to help road Rubberisation;

(d) whether Cochin Refineries Ltd., Ambalamedu, Kochi, Kerala, has agreed to make such product commercially; and

(e) if so, the details thereof alongwith details of the agreement signed with Rubber Board, Government of Kerala or with some other agency?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE) : (a) to (e) The information is being collected and will be laid on the Table of the House.

112
Iron Ore Mines & Minerals

1523. SHRI UPENDRA NATH NAYAK : Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the reserves of Iron Ore Mines are being utilised for the development of the people of Keonjhar, Orissa who are mostly belonging to Scheduled Tribes by the Government;

(b) whether there is any special provision for giving employment to the native tribes in the Mines; and

(c) if so, the details thereof and the number and their percentage of tribes working in the Iron Ore Mines in Keonjhar?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS) : (a) to (c) The information is being collected and will be laid on the Table of the Lok Sabha.

[Translation]

Central Board of Bank Frauds

1524. SHRI DAROGA PRASAD SAROJ :
SHRI HARIBHAI CHAUDHARY :

Will the Minister of FINANCE be pleased to state:

(a) whether any Central Board of Bank Fraud has been constituted,

(b) if so, the details thereof;

(c) the number of cases, handed over to this Board, as on date; and

(d) the number of cases out of the above cases settled by the Board, as on April 30, 1998?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) and (b) Reserve Bank of India (RBI) has set up an "Advisory Board on Bank Frauds" (ABBF) to advise RBI on the cases referred by the Central Bureau of Investigation (CBI) either directly or through Ministry of Finance for investigation/registration of cases against bank officers of the rank of General Manager and above. The constitution